GOVERNMENT OF INDIA HEALTH AND FAMILY WELFARE LOK SABHA

UNSTARRED QUESTION NO:1840 ANSWERED ON:16.08.2013 FUNDS UNDER NRHM .

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Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the details of the funds allocated, released and utilized under the National Rural Health Mission (NRHM) during each of the last three years and current year, scheme-wise and State/UT-wise;
- (b) whether the Government has received any proposals from the States/ UTs-for allocation of more funds under NRHM to improve healthcare facilities:
- (c) if so, the details of such proposals and the action taken by the Government on each of the proposals, State/UT-wise;
- (d) whether certain cases of misuse of funds under NRHM have come to the notice of the Government, if so, the details thereof and the reasons therefor, State/UTwise; and
- (e) the steps taken/being taken by the Government for proper utilization of funds and continuous monitoring of implementation of NRHM at various levels along with the finding thereof?

Answer

THE MINISTER OF HEALTH AND FAMILY WELFARE

(SHRI GHULAM NABI AZAD)

- (a): A statement showing funds allocated, released and utilized under the National Rural Health Mission (NRHM) during each of the last three years and current year scheme wise and State/UT-wise is annexed.
- (b) & (c): Yes. Specific requests have been received from some of the States like Kerala, Jammu & Kashmir, Lakshadweep for allocation of more funds under NRHM to improve health care facilities. The funds are allocated to the States on equity based approach under NRHM. The overall allocation is made on the basis of population of the States. An additional weightage has been assigned to the high focus States with poor socio-economic and health indicators to enable enhanced allocation per capita.

The additional releases of funds are provided to needy states that have better utilization out of the savings of other States where utilization is not adequate.

- (d): Some instances of misuse of NRHM funds have been reported in some States. These States are Uttar Pradesh, Assam, Bihar, Haryana, Jammu & Kashmir, Orissa and Rajasthan. Complaints relating to implementation of NRHM as and when received are immediately brought to the notice of the State /UT Government for necessary action and compliance.
- (e): The following monitoring mechanisms have already been put in place by Ministry of Health and Family Welfare for adherence to financial procedures and proper financial utilization:
- a. Submission of quarterly Financial Monitoring Reports by the States;
- b. Annual Statutory Audits;
- c. Concurrent Audits;
- d. Visits by the teams of the Financial Management Group of the Ministry to States for periodical reviews,
- e. Annual visits to states by Common Review Mission, which inter-alia, looks at financial systems and mechanisms.

In addition to above the Ministry had requested the Comptroller & Auditor General (CAG) for conducting annual transaction audits of the National Rural Health Mission (NRHM) in all the States from the Financial Year 2011-12 in order to identify the existing gaps, facilitate independent monitoring and timely corrective measures so that a quality and timely audit assessment becomes available to assist the State Governments in undertaking remedial measures and achieving the targets of NRHM.

In orde to build financial management capacities in States, the following initiatives have been taken by the Ministry.

- # Model Accounting Handbooks for sub-district level has been prepared and circulated
- # Detailed operational guidelines on Financial Management under the NRHM;
- # E-training modules on finance and accounts to help train finance personnel in all States have been disseminated;
- # The Central Plan Scheme Monitoring Scheme (CPSMS) is under implementation for on line monitoring of funds under NRHM.
- # Senior officers of the rank of Additional Secretary and Joint Secretary have been visiting the States/UTs to improve the utilization and settle pending UCs in the State/UTs

In some of the states it is observed that, proper books of accounts are not being maintained in Double Entry system, bank reconciliation statements are not being prepared at regular intervals, fixed assets registers are not being maintained properly, tax returns on TDS deducted are not filed on time age-wise analysis of advances is not maintained etc.

The deficiencies/ shortcomings noticed during the reviews are immediately brought to the notice of the states for remedial action.